

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH AT NEW DELHI****OA No. 819/2024 (PB)****IN THE MATTER OF:**

In re News Item titled "जबलपुर कठोदा प्लांट में कचरा जलने के बाद दूर-दूर तक फैल रहे धूल के कण" appearing in Bhaskar hindi.com dated 01.07.2024

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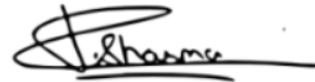
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Date: 14/09/2024
NEW DELHI

Madhya Pradesh Pollution Control Board

Through Counsel



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OA No. 819/2024 (PB)

IN THE MATTER OF:

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REPLY OF THE MADHYA PRADESH POLLUTION CONTROL BOARD

That the answering respondent most humbly submits:

1. That the present case has been taken up *Suo Moto* by the Hon'ble Tribunal on news item dated 01.07.2024 titled "जबलपुर कठोदा प्लांट में कचरा जलने के बाद दूर-दूर तक फैल रहे धूल के कण". The relevant extract of the order dated 12.07.2024 are furnished below:

" 2. The news item relates to the shortcoming in the energy and waste disposal plant in Kathonda at Jabalpur, Madhya Pradesh. As per the article, the dust, particles or soil that is left after burning the waste is not being disposed of properly. Also the soil and dust of the waste is piling up, against the norms. The news item states that it is difficult to maintain the buffer zone around the garbage plant because of very close settlement and it can also affect the health of the people. The article also alleges that earlier garbage plant, energy plant, sewerage treatment plant, dog house, pig house and arrangement for disposal of dead animals were maintained properly but for last few years, the filth and stench

has started causing problems to the people in the nearby residential areas. Furthermore, pollution is spreading all around which has an adverse effect on the health of thousands of people. The situation has worsened due to the non-disposal of garbage as per the prescribed norms. The news item states that stray dogs enter the colonies from the corporation's dog house, resulting in chaos. It is highlighted that there is a buffer zone within a radius of 500 meters around Kathonda and entry is prohibited in it."

That in the above order dated 12.07.2024 the Hon'ble Tribunal had impleaded the Madhya Pradesh Pollution Control Board as a respondent and directed to file the reply.

2. The answering respondent, Madhya Pradesh Pollution Control Board (hereinafter referred to as "MPPCB") is the authority constituted by the State Government of Madhya Pradesh under Section 4 of the Water (Prevention and Control of pollution) Act, 1974 and its powers and functions are vested in Section 17 and 18 of the Water (Prevention and Control of pollution) Act, 1974.
3. That at the outset it is stated that the Jabalpur Municipal Corporation Jabalpur has installed Waste to Energy Power Plant at Village Kathonda, District Jabalpur. The brief details of this plant are as follows:

S. No.	Details of Waste of Energy Plant	Particulars
1	Operators Name	Jabalpur MSW Private Limited
2	Capacity of the Plant	11 .5 MW
3	Cost of the project	Rs. 177.95 Corers
4	Date of commissioning	May 2016

5	Validity of the Consent granted under the Air (Prevention and Control of Pollution) Act, 1981 and the Water Prevention and Control of Pollution) Act, 1974	28/02/2025
6	Authorization validity under Solid Waste Management Rules, 2016	28/02/2025
7	MSW Consumption (for Designed Capacity)	600 TPD
8	Process of Disposal	<p>Incineration: -</p> <ul style="list-style-type: none"> i. Waste (MSW) is dumped in a waste pit. ii. From the pit the waste is mechanically segregated by grab crane. Big objects like stone, civil debris, inert are separated. iii. MSW then goes to feed hopper. iv. From feed hopper to furnace (Mass Combustion) v. Flow gases through APC (air pollution control measures.)
9	Boiler Capacity	56 TPH (Stoker fired Boiler)
10	Stack Height	50 Meters
11	Water Consumption	<p>Cooling - 108 KLD</p> <p>DM Plant - 38.4 KLD</p> <p>Domestic - 2 KLD</p> <p>Others - 84 KLD</p> <p>Total - 232 KLD</p>

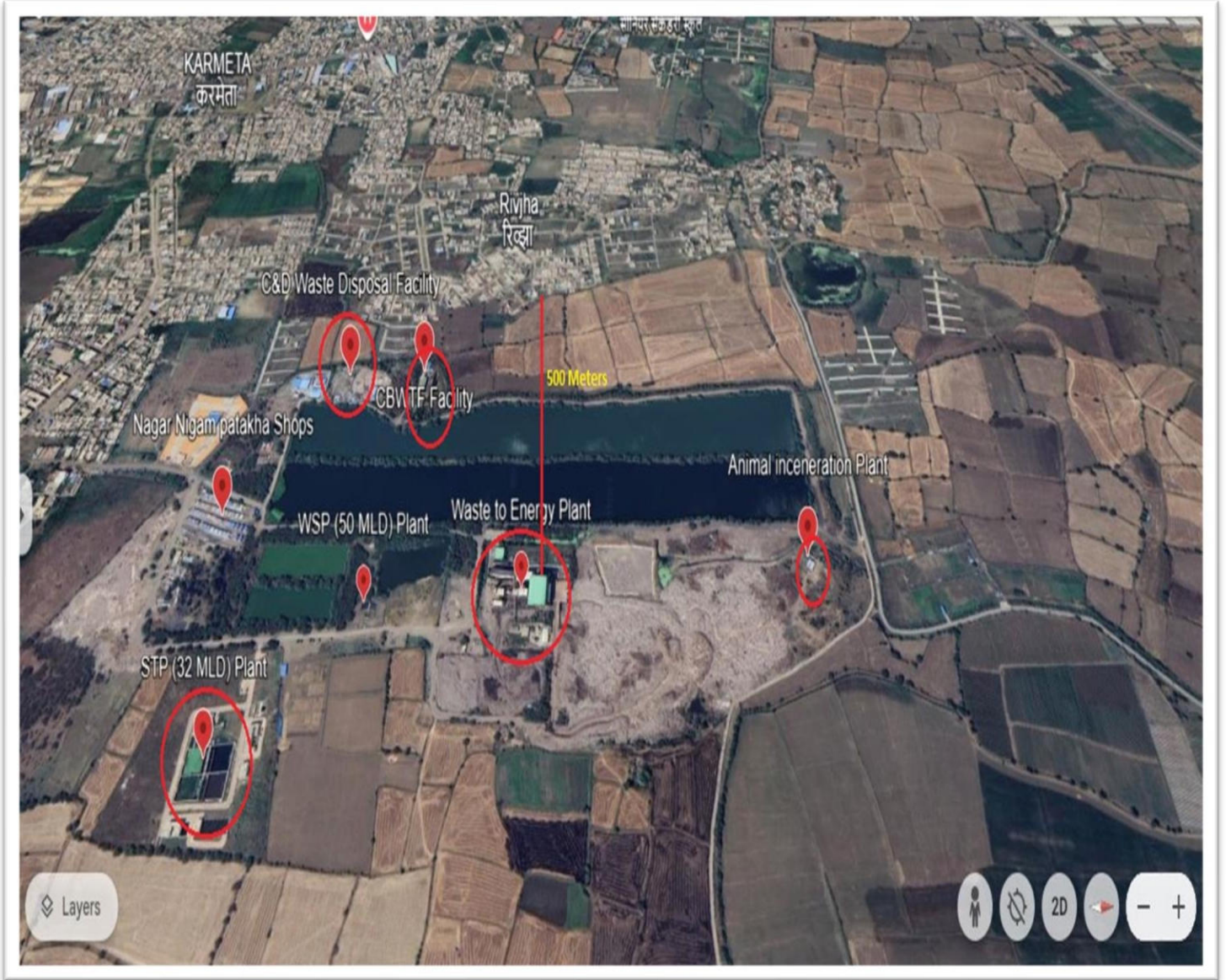
12	Air Pollution Control Measures	<p>a. Evaporation Cooler (To cool the gasses if temperature is more than 160⁰C water is sprayed)</p> <p>b. Activated carbon & hydrated lime is injected to control the NO_x, SO₂ in Flue gases.</p> <p>c. Flue gasses are then treated by Bag House before emission through stack (50 Meter Height).</p>
13	Online Monitoring System	Online Continuous Stack Monitoring System is installed linked with the State PCB Website.
14	Waste Water Treatment and Disposal	<p>ETP for treatment of wastewater / leachate has been installed. ETP has following units: -</p> <ol style="list-style-type: none"> 1. Screen Chamber 2. Oils Skimmer 3. Collection Tank 4. UASB Reactor (Up flow anaerobic sludge blanket) 5. Aeration Tank 6. Secondary Settling Tank 7. Chlorine Dosing Tank 8. Multi grade filter
15	Net Calorific value of MSW	About 1500 Kilo Cals/Kg. (As Reported by the operator)

16	Other Fuels	Rice Husk & Wood																					
17	Ash Disposal	Through landfill site of MSW & Other Low laying area																					
18	Emission Status	<p>Monitoring was conducted on dated 10/09/2024 and the Status was found as follows: -</p> <table border="1"> <thead> <tr> <th>Parameter</th> <th>Result</th> <th>Limit</th> </tr> </thead> <tbody> <tr> <td>Stack Emission</td> <td>48.38 mg/m³</td> <td>50 mg/m³</td> </tr> <tr> <td colspan="3">Ambient Air Quality</td> </tr> <tr> <td></td> <td>Near Main Gate</td> <td></td> </tr> <tr> <td>PM 2.5 Near Main Gate</td> <td>92 µg/m³</td> <td>100 µg/m³</td> </tr> <tr> <td>SO₂</td> <td>16</td> <td>80 µg/m³</td> </tr> <tr> <td>NO_x</td> <td>34 µg/m³</td> <td>80 µg/m³</td> </tr> </tbody> </table>	Parameter	Result	Limit	Stack Emission	48.38 mg/m ³	50 mg/m ³	Ambient Air Quality				Near Main Gate		PM 2.5 Near Main Gate	92 µg/m ³	100 µg/m ³	SO ₂	16	80 µg/m ³	NO _x	34 µg/m ³	80 µg/m ³
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4. Location of the Waste to Energy Plant

This Site is strategically situated on the outskirts of the Jabalpur city in village Kathonda within the jurisdiction of Municipal Corporation, Jabalpur. The residential area is approximately 500 meters away from the stack of waste to energy plant. The municipal corporation had secured land for various waste disposal facilities, including the waste-to-energy plant, where daily Municipal Solid Waste (MSW) is processed, Waste Stabilization Pond of capacity 50 MLD, STP of capacity 32 MLD based on SBR Technology, C&D Waste Disposal Facility capacity 50 TPD, Common Bio Medical Waste treatment facility. Additionally, there is an animal incineration facility based on Gas. As per MSW

Rules 2000, Nagar Palik Nigam Jabalpur has written letter on 21/07/2014 to Town & Country planning (TNCP) to make a buffer zone having radius 500 meters from Waste to Energy Plant. Copy of order is enclosed as **ANNEXURE R/2-1**.



5. That in compliance of the order issued by the Hon'ble NGT a site inspection was conducted on dated 06/09/2024 & 09/09/2024 by the following officers: -

1. Shri Alok Kumar Jain, Regional Officer. M.P.P.C.B. Jabalpur.
2. Smt. Amiya Ekka, Junior Scientist, Regional Laboratory, M.P.P.C.B. Jabalpur.
3. Shri Jaikishan Sharma, Sub Engineer M.P.P.C.B. Jabalpur.

4. Shri Narendra Sihare, Plant In charge (Jabalpur MSW Plant).

That the field observations of the above site visit are as follows:

- i. The waste to energy plant is constructed for the disposal of the municipal solid waste without segregation having capacity of 600 TPD and Electricity Power Generation of 11.5 MW per day.
- ii. The plant is located in the 10 Acre area approximately out of which legacy waste has been deposited in the 5–6-acre area approximately.
- iii. Waste to energy plant has a boiler assembly of capacity 56 TPH. There is a bag filter assembly installed along with cyclones as an APC arrangement.
- iv. There is a dry fly ash collection pond within the premises for collection and disposal of the fly ash generated from the boiler assembly. It is humbly submitted that about 20 percent of bottom ash is generated from the plant.
- v. That approximately 95,000 metric tons of legacy waste has been found at the site, which was a landfill site for Nagar Nigam Jabalpur prior to the installation of the waste-to-energy plant.
- vi. Effluent Treatment Plant of capacity 50 KLD has been installed at the site for the collection and treatment of the Leachate liquid waste during monsoon period.
- vii. Online monitoring system of the continuous monitoring of stack as well as

PLC system has been installed in the plant.

- viii. There is an animal incineration plant based on LPG gas that has been installed by Nagar Nigam Jabalpur in Kathonda.
- ix. Plant obtained the EC from MOEF&CC on dated 13/04/2011. Copy of EC of landfill site is enclosed as ANNEXURE R/2-2.
- x. Plant has obtained consent from the board on dated 01/06/2024 And has validity up to 28/02/2025 Copy of consent& Authorization under MSW Rules 2016 is attached as ANNEXURE R/2-3.
- xi. Stack and ambient Monitoring of the plant conducted on dated 09.09.2024 by regional laboratory of MPPCB and parameters such as PM, SO₂, NO_x were found within the prescribed limits. Copy of Ambient air quality monitoring and Stack Monitoring report are enclosed as an ANNEXURE R/2-4.

6. That the findings of the answering respondent on the issues raised in the news item are as follows: -

Sr	Issues raised in the News Item	Findings of MP PCB
I.	As per the article, the dust, particles or soil that is left after burning the waste is not being disposed of properly. Also, the soil and dust of the waste is piling up, against the	It is respectfully submitted that PP has constructed a fly ash pond within the premises for the collection of fly ash. During inspection it is informed by the

	norms.	operator of plant that the bottom ash and fly ash is being disposed of in landfills, low-lying areas, and for road construction projects carried out by Nagar Nigam Jabalpur. Copy of letter is enclosed as <u>Annexure R2-5.</u>
II.	The news item states that it is difficult to maintain the buffer zone around the garbage plant because of very close settlement and it can also affect the health of the people.	There is a human settlement approximately 500 meters away from the waste to energy plant. Nagar Palik Nigam Jabalpur wrote a letter to TNCP for declaration of buffer zone within the radius of 500 meters of plant. Copy of letter is enclosed as Annexure-1 . During inspection and time to time monitoring of stack and ambient air conducted by regional laboratory MPPCB the observed emission of pollutants is found within the emission standard limits.
III •	The article also alleges that earlier garbage plant, energy plant, sewerage treatment plant, doghouse, pig house and arrangement for disposal of dead animals were maintained properly but for last few	It is most humbly submitted that the animal incineration plant which is based on LPG gas is situated in Kathonda and approximately 1 KM meters away from the human settlements. During inspection it is

<p>years, the filth and stench has started causing problems to the people in the nearby residential areas. Furthermore, pollution is spreading all around which has an adverse effect on the health of thousands of people. The situation has worsened due to the non-disposal of garbage as per the prescribed norms. The news item states that stray dogs enter the colonies from the corporation's doghouse, resulting in chaos. It is highlighted that there is a buffer zone within a radius of 500 meters around Kathonda and entry is prohibited in it.</p>	<p>observed that is no issue of dust particle emissions, however, there is an issue of bad odour due to accumulation of legacy waste in huge quantity within the premises.</p>
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7. That on the findings it is submitted that the MPPCB in compliance of the order dated 08.12.2023 passed in OA No. 606/2018 "*Compliance of Municipal Solid Waste Management Rules 2016*" has imposed Environmental Compensation on the Nagar Palika Nigam Jabalpur for violation of SWM Rules 2016 for the period 01.07.2021 to 31.10.2023. The EC imposed for the non-disposal of legacy waste is Rupees Two Crores Eighty Lakhs on the Commissioner, Nagar Palika Nigam, Jabalpur as on 22.12.2023. The copy of EC Directions dated 22.12.2023 passed by the Board is attached as **ANNEXURE R2-6.**

8. That MP PCB had performed Ambient Air monitoring and Stack monitoring of the site. The analysis was conducted by Regional Laboratory, Jabalpur on 09.09.2024 and parameters were found within the prescribed limits.

Recommendations: -

Based on the field observations the answering respondent recommends the following:

- a. The Boundaries of buffer zone around the MSW site in village Kathond should be clearly demarcated and no settlement activities should be allowed in the said buffer zone.
- b. That the already accumulated legacy waste should be disposed of as soon as possible.
- c. That the Waste to Energy Power Plant at Village Kathonda is based on the disposal of waste without segregation which results into the decreased efficiency of the plant because of the feeding of inert material along with the MSW waste. Therefore, it is recommended that collected waste should be properly segregated into combustible and noncombustible wastes and only combustible waste shall be feed into the Waste to energy plant. So that plant operations can be optimized.
- d. The Nagar Palik Nigam Jabalpur shall carry out the characterization study of MSW/Legacy waste and should take remedial measures regarding the foul smell created due to the accumulation of the legacy waste.
- e. The compostable wet waste shall be disposed of either through composting pits or through bio digesters.

- f. Inert waste, fly ash and bottom ash shall be disposed of in the low-lying areas, landfills or in the road constructions/abandoned mines in accordance with the Fly Ash Notification issued by the Ministry of Environment, Forest and Climate Change.
9. That the answering respondent submits that the Hon'ble Tribunal may take this reply on record. An affidavit in support of the reply is attached.

Date: 14/09/2024
NEW DELHI

Madhya Pradesh Pollution Control Board

Through Counsel



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AFFIDAVIT

I, Alok Jain, S/o ^{Late} Shri G.C. Jain Regional Officer, MPPCB Regional Office Jabalpur, and Officer-in-Charge, Age: 60 Years, office at 05, Vijay Nagar, Jabalpur Madhya Pradesh, 4820002 do hereby solemnly affirm on oath as under:

1. That I am Officer in Charge for Madhya Pradesh Pollution Control Board (Respondent No. 2) in the present matter, and am fully conversant with the facts of the case and hence competent to swear on this affidavit.
2. That I am filing a Reply in the aforementioned matter before the Hon'ble Tribunal the contents of which are true and correct and no material fact.
3. That the contents of the Reply are true and correct and no material fact is concealed or suppressed.

ATTESTED

DEPONENT

Regional Officer

M.P. Pollution Control Board
Jabalpur (M.P.)

VERIFICATION

I the above-named deponent do hereby verify that the contents of the affidavit above are true and correct.

Signed and verified on this _____ Day of September, 2024 at Jabalpur (MP)

ATTESTED

DEPONENT

Regional Officer
M.P. Pollution Control Board
Jabalpur (M.P.)



Authority affirmed
 Declared before me
 Signature of Alok Jain
 Occupation of A. G. Jain
 Address of Vijay Nagar, Jabalpur
 Signature of Alok Jain
 Identified by Alok Jain

13 SEP 2024

कार्यालय नगर पब्लिक निगम, जबलपुर

क्रमांक-कालोनी सेल/2014-15/ 101

दिनांक 21/7/2014

14

प्रति,

ANNEXURE R/2 - 1

✓ संयुक्त संचालक
नगर तथा ग्राम निवेश
जबलपुर

- विषय :- ग्राम कठौदा में सीवेज ट्रीटमेंट प्लांट एवं टोस अपशिष्ट लैंड फिल स्तर के "बफर जोन" मापचित्र में संशोधन बाबत ।
- संदर्भ :- आपके पत्र क्रमांक 814/नगानि/12 दिनांक 29.03.2012 एवं मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड क्षेत्रीय कार्यालय जबलपुर का पत्र क्रमांक 1911/क्षे.का.प्र.नि.वो./2012 दिनांक 31.07.2012 पत्र क्रमांक कालोनी सेल/2012-13/216 दिनांक 14.08.2012

संदर्भित पत्रों की छायाप्रति संलग्न प्रेषित है, नगर निगम द्वारा STP एवं टोस अपशिष्ट लैंड फिल का प्रथम चरण वर्ष 2024 की आवश्यकता अनुसार निर्माण पूर्णकर किया है । वर्ष 2039 हेतु वॉछित भूमि के अधिग्रहण की कार्यवाही प्रचलित है इस भूमि को भी मानचित्र पर दर्शाया गया है । जबलपुर विकास योजना 2021 में STP एवं लैंड फिल साइट की अधिग्रहित भूमि से लगकर "बफर जोन" अंकित किया गया है । उस समय STP एवं लैंड फिल साइट की डिजायन एवं निर्माण नहीं हुआ था । अब STP एवं लैंड फिल साइट का निर्माण हो चुका है एवं प्रस्तावित अर्जन की भूमि भी निश्चित की गई है अतः जबलपुर विकास योजना 2021 के मापचित्र में दर्शाए बफर जोन तदनुसार संशोधित किया जाना आवश्यक प्रतीत होता है ।

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा निर्देशित MSW rules 2000 के अनुसार लैंड फिल साइट से बफर जोन 500 मीटर एवं STP से 200 मीटर की दूरी तक रखा जाना आवश्यक है, जिसे संलग्न मापचित्र में बैगनी रंग की लाईन से दर्शाया गया है । विकास योजना 2021 में पूर्व दर्शाए बफर जोन को हरे रंग से दर्शाया किया गया है ।

कृपया विकास योजना 2021 के लैंडयूज मैप में संशोधित बफर जोन को अंकित करने हेतु आवश्यक कार्यवाही करें ।

संलग्न :-

असरा मापचित्र पर प्रस्तावित संशोधित बफर जोन सीमा ।

आयुक्त
नगर निगम, जबलपुर

प्रतिलिपि :- सूवनार्थ एवं अग्रिम कार्यवाही हेतु ।

1) संचालक नगर तथा ग्राम निवेश विभाग भोपाल ।

कार्यालय संयुक्त संचालक

नगर तथा ग्राम निवेश,

जिला कार्यालय, जबलपुर

क्रमांक 3029

दिनांक 22-07-14

पृष्ठ संख्या

लक्ष्मी
आयुक्त
नगर निगम, जबलपुर

[Signature]
//TRUE COPY//

वर्तमान बंध जोर सीमा

21

प्रस्तावित बंध जोर सीमा

अभिमार्गित बंध जोर सीमा

15



[Signature]

Project Manager

[Signature]
Executive Engineer

[Signature]
अधीक्षक अभियंता



22
State Level Environment Impact Assessment Authority
Madhya Pradesh
Government of India
Ministry of Environment & Forests

16

ANNEXURE R/2 - 2

Madhya Pradesh Pollution Control Board

E-5. Arera Colony
Bhopal-4620 16
visit us <http://www.mpseiaa.nic.in>
Tel:0755-2466970

No:48/EPCO-SEIAA/11
Date: 13-04-2011

To,

Commissioner Municipal Corporation
Jabalpur M.P.

Sub: Prior Environmental Clearance for the project on construction of proposed MSW sanitary landfill facility site at Kathonda, Jabalpur - case No. 108/2008

1. This has reference to your letter Dt. 12-10-.2007 and subsequent letter Dt 18-01-08, 14-07-08 and 12-09-08 seeking Environmental Clearance for the project on construction of proposed MSW landfill site at Kathonda, Jabalpur in the name of **Commissioner, Jabalpur Municipal Corporation, Jabalpur.**
2. The proposal has been examined and processed in accordance with EIA Notification issued by MoEF, GOI dt 14th September, 2006. It is noted that the project for construction of proposed MSW secured engineered landfill site at Kathonda, Jabalpur. It is noted that the details of the project, for which Environmental clearance has been considered are as follows:
 - I. The proposed landfill site at **Kathonda** is situated in between agricultural land on *khasra* nos. 357, 358, 359, 360, 366, 367, 368, 369, 370, 375, 376, 377, 378 and 379. The total area of site is about 24.60 Ha (60.95 acres). This site is approachable from Dindayal Chowk and is around 2.5 kms away from Kantagi main Road. This existing approach road is kacha road and surrounded by hutments. This road is not advisable for transporting of solid waste to this site. Possible approach road may be from MadhoTal

which is situated 1.5 km from Dindayal Chowk from proposed site. The entire site has homogeneous clay soil.

II. Important feature of the project

- Waste generation per capita per day for year 2010 : 500 gm/c/day
- Waste generation for year 2030 with an increase of 5% per annum : 1326.65 gm/c/day
- Area of land required for landfill only (taking inerts & rejects from composting plant):30.77Ha.
- Total area available at present: 24.65 Ha
- Area under acquisition (Notification under Section 4 & Section 6 done under LA act):25.65 Ha.
- Total area : 50.30 Ha
- Area for processing plant (300 TPD): 4 Ha
- Remaining area available for plantation and other Infrastructural facilities : 15.53 Ha.

Hence sufficient area is available for construction of landfill for 20 years of period

III. Landfill design specification in detail

- o Active Period : 20 Years (2010-2029)
- o Total Height of landfill: 15.75 m (BG – 7.65 m, AG – 8.10 m)
- o Bund height of landfill :1m
- o Side slope BGL: 1:2
- o Side slope AGL : 1:4
- o Liner system of 1.5 mm HDPE Liner : 90cm clay
- o Proper disposal of leachate through Leachate collection pipes, Leachate collection sump, Geosynthetic liner
- o Waste inspection and sampling facility
- o Equipment shelters and workshop
- o Signs, directions and instructions board
- o Water supply and waste water disposal system
- o Lighting, Security arrangement
- o Green belt
- o Electronic Weigh Bridge of minimum 30 MT with room.

IV. Sanitary landfill facility design as per MSW rules 2000 & CPHEEO manual 2000 :

Waste Characteristics:

(Collection & Removal Efficiency of MSW: 70-75%)

Compostable Material : 40 – 45 %

Paper & Card board : 5 – 15 %

Plastic : 2 – 8 %

Inert Material : 5 – 15 %

Metal: 1 -2 %

Calorific value LCV(Kcal/kg)

Residential areas : 1500-1600

Fruit & Vegetables market : 1800-1900

C/N Ratio :- 20 : 36

Moisture content : 20 to 58%

V. Processing & Waste Treatment Facility at proposed site:

- ❖ The MSW shall be sent to the treatment facility after collection. Secondary collection point (SCPs) shall be constructed. Adequate storage facilities and hygienic conditions are to be provided in SCPs.
- ❖ The Segregated organic waste shall be sent to the compost plant in covered manner as proposed.
 - Windrow composting shall be conducted for stabilizing the organic portion of the waste.
 - The composting plants at treatment facilities located at with in the landfill site at Kathonda.
- ❖ The composting plants facility shall have Waste receiving platform, Windrow platform, Monsoon shed, Preparatory section, curing area, refinement section, Quality Check Area, godown. Each section should be constructed with the 'general requirement' proposed in EIA report.
 - Receiving platform of concrete slab covered with shed will be provided for further segregation and maintaining waste before sending to windrow area. Gutters to collect leachate will be provided on the platform and leachate will be drained into and stored in the leachate pit(s). Leachate will be finally pump to STP for treatment and disposal.
 - Fence and Buffer zone will be provided surrounding the T/S (Treatment site) & CP (Composting plant) site. Water taps will be provided for daily cleaning.
 - Adequate roof shed and concrete platform/ roof should be provided to all sections.
 - Access to loaders should be ensured.

Waste material and rejects are to be transported to proposed landfill site by JMC. The transported garbage from containers shall be further processed for segregation of metal particles, glass, rubber and plastics would be disposed of to scrap vendors etc.

VI. Segregation of the waste at site:

Proper segregation of waste would lead to better options and opportunities for its treatment and scientific disposal.

Following methods are proposed for segregation of mixed waste at the site:

1. Big stones, plastic bags, coconut shells are separated manually.
2. Magnetic segregation for metals
3. Glass and other recyclable materials should be segregated automatically by means of Eddy Current Separation, **Ballistic Separation, Trammel Screening, Wet Separation, or Air Classification** etc.

Recycling materials shall be sold to recycling vendors for further processing. After segregation biodegradable material should be send for further treatment through composting/ biomethanation etc.

The different technologies suggested for segregation of waste is given as below:

MSW Treatment - Centralized Separation Technologies

S. No	Technologies Employed	Materials Targeted
1.	Screening	Large: film plastics, large paper, cardboard, misc. Medium sized: recyclables, organics, misc. Fine: organics, metal fragments, misc.
2.	Hand picking	Recyclables, inert, chemical contaminants
3.	Magnetic separation	Ferrous, contaminants associated with ferrous metal
4.	Eddy current separation	Non-ferrous metals
5.	Air classification	Light:: paper, plastics Heavier: metals, glass, organics
6.	Wet separation	Floats: organics, misc. Sinks: metals, glass, gravels, misc.
7.	Ballistic separation	Light: plastics, un-decomposed papers Medium: compost Heavy: metals, glass, gravels, misc.

VII. Pre-processing area

- The size and design of the pre-processing area should be adequate for proper storage of incoming MSW.
- Pre-processing area should consist of permanent roof shed over platform, partition wall for protection against wind and noise, concrete platform Weighbridge facility, Waste loading, Waste segregation, and Waste shredding facilities, conveyor dual-trammel etc. Access to loaders should be ensured.

VIII. Processing area

- The processing area comprises of mass composting and curing activity.
- Adequate residence time should be provided for compostable waste in mass windrow. The platform should be constructed with adequate strength, structural stability, and drainage provisions.
- Proper space is required for easy movement of loader or operation of vehicle.
- The mass composting pad surface and curing area is paved to avoid erosion from runoff. Grading the surface of the pad to meet the optimal slope will also help to prevent erosion by allowing smooth drainage.
- This facility will be equipped with hopper, feeding conveyor, dual trammel 35/16, reject conveyor and transfer conveyor. The under sizes digested material including manure will be conveyed by transfer conveyor to curing area and rejects shall be conveyed by trolley to transfer station.
- Digested material will be stacked in the curing area to remove moisture from digested material for effective screening and to protect the digested material from rain. Moisture shall be measured with moisture probe.
- Adequate drainage at composting facilities should be provided in order to prevent water logging,

IX. Post processing area

- The post processing area at composting facilities shall be used for screening, size reduction, and blending operations for compost, conducting tests to ensure quality of compost; preparing compost for market; and also for storing the compost.
- Vibro-screen (6mm) rejects material above 6mm and density separator segregates metals (ferrous and non-ferrous), probbles, sand and all undigested but same sized contaminants by weight.
- Adequate storage capacities should be incorporated into site designs for composting facilities. Backup storage and disposal capacity should also be ready to accommodate demand of seasonal markets.
- Buffer zone should be provided to minimize the odour and transport of bio aerosols along downwind of the facility.
- Sprinklers should be installed in order to reduce the dust generation at site during the construction work.
- On site road leading to the tipping and storage areas should be paved or graveled roads to accommodate movement of large vehicles even during adverse weather conditions.

Roads shall be designed to provide adequate space for turning. The roads at dumping areas should be designed to accommodate delivery by all types of vehicles

- Inert materials and rejects of compost shall be transported to Sanitary landfill Facility site at Kathonda.
- Ventilation arrangement should be ensured in case of close siding.

X. Sanitary Landfill Facility

Secured engineered landfill system shall be constructed, as per MSW rules 2000

The Sanitary landfill site shall include following features:

S.No	Description	Size
A.	Watchman Cabin	3.0 M x 3.0 M
B.	Weigh bridge platform	5.0 M x 3.0 M
C.	Weigh fridge record room	3.0 M x 3.0 M
D.	Presorting area	1.1 Acre
E.	Worker rest room	10.3 M x 4.30 M
F.	Two wheeler parking shed	9.0 M x 3.0 M
G.	Leachate collection chamber	2.0 M 2.0 M
H.	Leachate collection sump	2.0 M Dia
I.	Office & Lab	2.0 M x 2.0 M
J.	O.H. Water tank	10.3 M x 8.3 M
K.	Borewell	3.0 M Dia
L.	Septic Tank	3.5 M x 2.0 M
M	Emergency parking	
N.	Generator & Electrical panel rook	10.0 M x 5.0 M 7.0 M x 3.0 M
	1-2 Phase – I Cells 3-20 Phase – II Cells	

- Landfill layout should be designed to cater landfill requirement for 20 years as per the MSW rules 2000.
- The landfill should be developed in two phases.
- The landfill should be of the capacity to handle 80373 TPY to 299314 TPY of waste in phased manner from 2011 - 2030.

- Adequate bottom liner system and top liner system shall be provided. Appropriate thickness of the HDPE liner for the bottom liner as well as top liner for capping should be provided to prevent any damaging impact in surrounding area and to prevent water infiltration.
- The coefficient of permeability, as proposed in the rules should be used as guiding factor.
- In order to collect and convey the leachate generated to the collection sump, a leachate collection system has been designed. It comprises of the following:
 - Drainage layer
 - A perforated pipe collection system
 - Sump collection Area
 - Treatment and disposal of the leachate
- The generated leachate will be collected to leachate collection sump and pump to STP for treatment & disposal.
- The drainage should be designed with special care to avoid any overflow to the surrounding area.
- Leachate Collection, treatment & Removal System should be developed for effective collection of leachate and reducing the risk of contamination of ground water.
- Daily cell cover of 15 cm soil is to be provided as per the norms.
- During the heavy rainfall the compactor can not be used for daily cover of soil & debris, which hampered the compaction activity at cell. Secondly, during the rains wet condition at site the possibility of odour problem and the generation of larva to generate air born diseases. Since the site is very near to Green city colony. Therefore, alternative arrangement should be consider by JMC to avoid such problem.
- The environmental management plan given in the EIA report shall be strictly follow by JMC for all pollution control measures.

XI. Storm water Collection and drainage system

- Storm water drainage system should be designed to minimize the leachate generation and to prevent contamination of surface water through runoff from dumpsite. The storm water should not be allowed to enter the active cell of the landfill. Stagnation must be avoided. Storm water from the site will be collected in a detention pond prior disposal.
- The Project site should be suitable leveled and embankments should be constructed in such a manner that under no circumstances the stormwater from out side area can enter the project site or the project site runoff inundates surrounding road, rail track or agricultural area.

XII. Operation at Sanitary Landfill

- The landfill facility operator must ensure that only the residual inert material and rejects of compost plant, sewer silt are disposed.
- Disposal of construction debris at Sanitary landfill is not permitted.
- The waste transported at landfill facility shall be reported with date, time, waste quantity etc.
- The landfill shall be compacted during active operations on daily basis and covered as per requirement.
- Suitable design slope shall be maintained in the sanitary landfill.
- The actual stability shall be tested at regular interval.
- An intermediate liner should be provided before onset of monsoon.
- The final cover shall be laid as per construction requirements and MSW regulations to enhance surface drainage, minimize infiltration, vegetation and control the release of the landfill gases. To ensure the rapid removal of rainfall from the completed landfill and to avoid the formation of puddles, the final cover should have a requisite slope.
- Sufficient distance is to maintain to avoid circular collapses. The Geotechnical Investigation on reports should be consulted for ensuring adequate safety factor.
- Construction of Piezo-metrics holes one in shallow depth and another is deep depth for both side of cell as per the drawing.
- Ambient noise level should not exceed the permissible limit. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dB(A) Leq (daytime) and 70 dB(A) Leq (nighttime) and its subsequent amendments.
- Green belt shall be developed within and around the plant developed along the periphery of all the facilities in order to reduce the dust generation, noise and odour generated from the MSW. At least 33% of the land area for the proposed expansion project to be covered by plantation.
- All internal roads should be concreted/pitched. Proper lighting and proper pathway inside the premises should be constructed to ensure safe vehicular movement. Provision of separate pathway for entry and exit of vehicles should be considered. Vehicles should conform to pollution under control (PUC) norms. Proper house keeping shall be maintained within the premises. Solar lighting should be used as far as practicable.
- Health and safety of workers should be ensured. Workers should be provided with adequate personnel protective equipment (PPE) as per proposal and sanitation facilities. Occupational

Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

- The implementation and monitoring of Environmental Management Plan should be carried out, as per REIA report.
- Corporate Social Responsibility programmes should be carried out.

XIII. Monitoring at MSW and land-fill facilities:

- Monitoring of the ambient air quality, surface water quality shall be conducted as specified in MSW Rules. In addition the monitoring shall also be carried in different zones as per the proposal.
- Monitoring wells should be set up to monitor leakage leachate into ground water. Atleast four monitoring wells should be set up at each side to monitor groundwater flow in all possible directions.
- The monitoring wells can be located in consultation with M P Pollution Control Board.
- The Surface Water, Ground Water, Air quality, Landfill Gas, Leachate, Incoming Waste etc. should be monitored as per the proposed Environmental Monitoring Plan.
- The monitoring network is to be expanded / modified, as and when situation required.

XIV. Closure of the site & post closure care

The post-closure care of landfill site should be conducted for at least fifteen years and long term monitoring or care plan shall consist of the following, namely

- Maintaining the integrity and effectiveness of final cover, making repairs, and preventing run-on and off from eroding or otherwise damaging the final cover.
- Monitoring leachate collection system to ensure no overflow of leachate.
- Monitoring the influent and effluent quality at the Septic tank and sludge and leachate treatment plant.
- Monitoring of ground water in accordance with requirements and maintaining ground water quality
- Maintaining and operating the landfill gas collection system to meet the standards

XV. Landfill closure

As each phase is completed and as the final level is reached in successive phases, the following interconnectivities are established:

- (a) The leachate collection system of phase is sequentially connected
- (b) The surface water drainage system for the cover of each phase is sequentially connected

- (c) The temporary surface water drainage system constructed at the base of each completed phase is dismantled.
- (d) The gas collection system of each phase is sequentially connected.

Upon completion of all phases a final check is made of the proper functioning of all inter connected systems. An access road is provided on the landfill cover to enable easy approach for routine inspection & maintenance of landfill cover.

XVI. Closure and post closure maintenance plan

Determination of the end-use of landfill site is essential to decide the measures of closure and post – closure maintenance. Some of the uses of closed landfill sites near urban centers include park, recreational area, golf courses, vehicle parking area and sometimes even commercial development.

A closure and post closure plan for landfill involves following components.

- Plan for vegetative stabilization of the final cover
- Plan for management of surface water runoff with an effective drainage system.
- Plan for periodical inspection and maintenance of landfill cover and facilities.

XVII. Closure of the site & post closure care

- The post-closure care of landfill site should be conducted for at least fifteen years and long term monitoring or care plan shall consist of the following, namely
- Maintaining the integrity and effectiveness of final cover, making repairs, and preventing run-on and off from eroding or otherwise damaging the final cover.
- Monitoring leachate collection system to ensure no overflow of leachate.
- Monitoring the influent and effluent quality at the Septic tank and sludge and leachate treatment plant.
- Monitoring of ground water in accordance with requirements and maintaining ground water quality
- Maintaining and operating the landfill gas collection system to meet the standards
- The gas collected in the gas vent layer shall be collected and vented through vent pipes of 150 mm diameter HDPE pipe

XVIII. Transport and others conditions

- Adequate Buffer zone should be provided to minimize the transport of odour and bio aerosols downwind of the facility.
- Adequate transport management plan should be in place for uninterrupted traffic flow. Roads shall be designed to provide adequate turning and dumping areas to accommodate delivery by all types of vehicles.

- On site roads should be paved or graveled roads leading to the tipping area and storage areas to accommodate movement of large vehicles during adverse weather conditions.
- Adequate lighting should be provided in streets and working areas for ensuring operation and security.

3. SPECIAL CONDITION:

- JMC should comply the MoEF Expert Committee New Delhi suggestion and comments during 58th, 63rd and 64th meeting.

Minutes of 58th meeting of the expert committee held on 25th and 26th October, 2007

- An integrated project of composting and solid waste should be provided.
- Land use plan of the area.
- The plan for showing segregation process of waste in to for biodegradable and non biodegradable or inert waste.

Minutes of 63rd meeting of the expert committee held on 26th, 27th and 28th March, 2008

1. Ranital Lake to be developed as a water body.
2. The existing dumping should be stopped.
3. A detailed plan for rehabilitation of the Ranital.
4. The proposed MSW site shall be operational for 20 years.
5. While setting up the above activities by JMC the local surrounding people shall be taken in to consideration.

Minutes of 63rd meeting of the expert committee held on 26th, 27th and 23rd, 24th and 25th April, 2009.

1. The PIL to Hon'ble High Court at Jabalpur for RR and environmental issues.
2. Status of PIL.
 - The comments and recommendation given by State Expert Appraisal Committee 63rd Meeting held on 30th August 2010 should be strictly complied.
 - The liaising officer resolved redressal of the complaint. The committee which comprises of R.O. PCB, Ward Parshad, member of RWA of green house colony, one JMC officer & one officer of Collectrate to monitor and look into the matter as and when needed.
 - The Public hearing recommendation & conditions including R&R process should be comply by the JMC.

4. GENERAL CONDITIONS:

- i. The project proponent shall comply with all the environmental protection measures and safeguards recommended. MSW Rules 2000 should be followed strictly. Further, the unit must undertake socioeconomic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- ii. All the conditions, liabilities, and legal provisions contained in the Environmental Clearances shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
- iii. The vehicles and MSW handling/processing equipments shall be arranged as per DPRs / R-EIA and as per requirement from time to time.
- iv. The project proponent should make financial provision in the total budget of the project for implementation of the environmental safeguards. The project authorities will provide requisite funds both recurring and non-recurring to implement the conditions stipulated by the SEIAA along with the implementation schedule for all the conditions stipulated herein. The funds so provided should not be diverted for any other purpose.
- v. No further expansion or modifications in the plant should be carried out without prior approval of the State Environmental Impact Assessment Authority.
- vi. The Madhya Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards, should be given full cooperation, facilities and documents / data by the project proponents during their inspection.
- vii. In case of any violation of the conditions laid down in this Environmental Clearance, Section 16 of The Environment (Protection) Act, 1986, will be applicable.
- viii. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the SEIAA.
- ix. The State Environmental Impact Assessment Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act. 1986, to ensure effective implementation of the suggested safeguard measures in a time-bound and satisfactory manner.
- x. The Project Proponent should inform the public that the project has been accorded environmental clearance by the SEIAA and copies of the clearance letter are available with the State Pollution Control Board/Committee (www.mppcb.nic.in), and may also be seen at website of the SEIAA www.mpseiaa.nic.in.

- xi. This should be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned.
- xii. The Project Authorities should inform the State Pollution Control Board as well as the SEIAA, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work/project implementation.
- xiii. Prior Consent-to-Establish (NOC) for the proposed expansion project must be obtained from MPPCB before commencement of construction. All other statutory clearances should be obtained by project proponent from the competent authorities.
- xiv. The above stipulations would be enforced along with those under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, the Public Liability Insurance Act, 1991, the Environment Impact Assessment Notification 2006 and their amendments.

Sd/-

(Praveen Garg)
Member Secretary, SEIAA

Endt No.49/SEIAA/EPCO/11

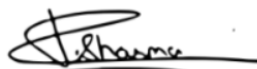
Dated:-13-04-2011

Copy to:-

1. The Principal Secretary, Department of Housing & Environment, Government of Madhya Pradesh, Bhopal
2. The Member Secretary, Madhya Pradesh State Pollution Control Board, Paryavarn Parisar, E-5, Arera Colony, Bhopal-462016
3. Division, Monitoring Cell, MoEF, New Delhi- 110 003
4. The Regional Officer, MOEF, Bhopal
5. The Collector, Distt-Jabalpur-(M.P.)
6. Guard file.

Sd/-

Member Secretary, SEIAA



//TRUE COPY//



35 Consent Order

ANNEXURE R/2 - 3

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16
MP
Tele : 0755-2466191, Fax-0755-2463742

Outward No:120448,01/06/2024

RED-LARGE

CCA-Renewal (A/W Consent & SWM Auth.valid up to 28/02/2025)

Consent No:AWS-60301

CONSENT NO: ***

PCB ID: 28396

To,
The Occupier,
M/s. Jabalpur MSW Pvt. Ltd.,
Kh.No. 375, 376 & 379, P. H. No. 23, Village - Kathonda, Tehsil Jabalpur,
City : Jabalpur,
Dist : Jabalpur, Tal : Jabalpur, SIDC : Not In SIDC, Latitude : 23.2139 Longitude : 79.9174

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 & Authorization under Solid Waste Management Rules, 2016.

Ref: Your Consent to Operate Application Receipt No. 1358626 Dt. 10/04/2024 and last communication dated 25/04/2024.

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **28/02/2025**, & Authorization under Solid Waste Management Rules, 2016 is valid up to **28/02/2025** subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** Kh.No. 375, 376 & 379, P. H. No. 23, Village - Kathonda, Tehsil & District - Jabalpur ,
- b. **The capital investment in lakhs:** Rs. 17795
- c. **Product & Production Capacity:**

PRODUCT	QTY / YEAR
POWER PLANT (11.5 MW AT MSW BASED)	11.500 MWH {ELEVEN POINT FIVE MWH}
PROCESSING & DISPOSAL OF MSW	600 MT (SIX HUNDRED MT)

Note:-

1. For any change in above industry shall obtain fresh consent from the board.
2. The unit shall use segregated waste and RDF to comply with the provisions of SWM Rules, 2016.
3. The unit shall make the arrangements for disposal of flyash and bottom ash properly as per proposal submitted on 25/04/2024.

The Validity of the consent is up to **28/02/2025** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to the office of Chairman, MPPCB of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Signature Not Verified

Digitally Signed by : A. A
Mishra, Member Secretary
Date: 01/06/2024 02:48:00 PM

ACHYUT ANAND MISHRA
Member Secretary

Enclosures:-

* Conditions under Water Act
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # SEG001KUR
* General conditions
* Conditions under SWM Rules.

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 36 30

1. The daily quantity of trade effluent of the unit shall not exceed 16.000 KL/day, and the daily quantity of sewage of the unit shall not exceed 8.000 KL/day

2. Trade Effluent Treatment:-

The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

<i>pH</i>	<i>Between</i>	<i>5.5 – 9.0</i>	<i>TDS</i>	<i>Not exceed</i>	<i>2100 mg/l.</i>
<i>Suspended Solids</i>	<i>Not exceed</i>	<i>100 mg/l.</i>	<i>Chlorides</i>	<i>Not exceed</i>	<i>1000 mg/l.</i>
<i>BOD₃ Days 27 °C</i>	<i>Not exceed</i>	<i>30 mg/l.</i>			
<i>COD</i>	<i>Not exceed</i>	<i>250 mg/l.</i>			
<i>Oil and grease</i>	<i>Not exceed</i>	<i>10 mg/l.</i>			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall operate and maintain sewage treatment facility to achieve following standards-

<i>pH</i>	<i>Between</i>	<i>5.5 – 9.0</i>
<i>Suspended Solids</i>	<i>Not exceed</i>	<i>100 mg/l.</i>
<i>BOD 3 Days 27 °C</i>	<i>Not exceed</i>	<i>30 mg/l.</i>
<i>COD</i>	<i>Not exceed</i>	<i>250 mg/l.</i>
<i>Oil and grease</i>	<i>Not exceed</i>	<i>10 mg/l.</i>
<i>fecal coliform</i>	<i>Not exceed</i>	<i>1000 MPN/100 ml</i>

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 250.000	WWG : 24.000	Water Source	Remark
1	Boiler Feed	38.000	16.000	Borewell	Valid permission for use of ground water shall be maintained from competent authority.
2	Boiler Feed	22000.000	50000.000	Borewell	
3	Cooling Water	108.000	0.000	Borewell	
4	Domestic Purpose	20.000	8.000	Borewell	
5	Others	84.000	0.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of facility premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as

Consent No:AWS-60301

follows:

37

31

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. The Facility management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

1. The Occupier of the facility shall submit the information online through XGN in reference to compliance of consent conditions.
2. The ground water quality within 50 meter of periphery of site shall be periodically monitored to ensure that the ground water is not contaminated beyond acceptable limit. Such monitoring shall be carried out to cover different seasons in a year that is summer, monsoon and post monsoon period

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Boiler	11.5 mw/hr. (msw power)	50	SOLID Waste(20 Tonnes /hrs.)	Bag Filter, E.S.P, Dry Scrubbing	50, 200, 400
D.G. Sets	1450kva dg set	30	HSD	acoustic enclosure, Green Belt, Muffler, Not Applicable,	As per MoEF&CC & CPCB Guidelines

2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-750 Nos.)

Additional Air condition:-

- Industry shall operate and maintain Continuous Stack Emission Monitoring System (CSEMS) stations to monitor Boiler stack emission and shall provide connectivity of CSEMS with Environment Surveillance Center at the HQ of M.P. Pollution Control Board and CPCB.
- Industry shall operate and maintain CAAQMS stations at suitable locations to monitor ambient air quality. The management shall provide suitable connectivity of CAAQMS with Environment Surveillance Centre at the HQ of M.P. Pollution Control Board for monitoring and data transmission purpose.

1. Reference: Application No. **CCA-Renewal - 1358626- 10/04/2024- A,W,S**

2. To,

The Occupier

12. - *M/s. Jabalpur MSW Pvt. Ltd,
Kh.No. 375, 376 & 379, P. H. No. 23,
Village - Kathonda,Tal & Dist: Jabalpur (M.P.)*

Authorization shall be valid for a period valid up to 28/02/2025 Authorization For : Operator of facility for MSWdisposal

The MP Pollution Control Board, after examining the proposal of M/s. Jabalpur MSW Pvt. Ltd, Kh. no Kh.No. 375, 376 & 379, P. H. No. 23, Village - Kathonda,Tal & Dist: Jabalpur (M.P.) hereby grants authorisation to operate facility for disposal of MSW through use of waste in power generation. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedule I & II under these rules:

A. The MP Pollution Control Board may, at any time, revoke any of the conditions applicable under the authorization and shall communicate the same in writing.

B. Any violation of the provision of the Solid Waste Management Rules, 2016 will attract the penal provisions of Environment (Protection) Act, 1986.

C. **SPECIFIC CONDITIONS (Following-1 to 31.):**

1. The operator of the Solid Waste Processing and recycling facility shall comply with the provisions of the Solid Waste Management Rules, 2016.

2. The Solid Waste Processing, Treatment and Disposal facility (SWPTDF) shall comply with the Specification for Sanitary Landfills mentioned in Schedule-I of Solid Waste Management Rules, 2016 pertaining to old deposited waste and sanitary land filling of existing waste if any, i.e. to comply various criteria for, Development of facilities at the sanitary landfill, Specification for land filling operations and closure on completion of land filling, Pollution prevention, Water Quality monitoring, Ambient Air Quality monitoring, plantation at the landfill site and Post care of land fill site.

3. The SWPTDF shall comply with the standards of Processing & Treatment of Solid Waste as given in Schedule II of the Solid Waste management Rules, 2016 i.e. to comply the Standards for composting, treatment of leachates as per the given standards.

4. The SWPTDF ensure the safe collection, segregation, storage, transportation, processing and disposal of MSW with all safety to avoid any environmental/ health problems in surrounding area due to activities of facility. Efforts shall be made to ensure complete treatment of waste received at SWPTDF.

5. In order to prevent pollution problems from SLF operations, the following provisions shall be made namely:

(a) The storm water drain shall be designed and constructed in such a way that the surface runoff water is diverted from the land filling site and leachates from solid waste locations do not get mixed with the surface runoff water. Provisions for diversion of storm water discharge drains shall be made to minimize leachate generation and prevent pollution of surface water and also for avoiding flooding and creation of marshy conditions.

(b) Non-permeable lining system at the base and walls of waste disposal area. For landfill receiving residues of waste processing facilities or mixed waste or waste having contamination of hazardous materials (such as aerosols, bleaches, polishes, batteries, waste oils, paint products and pesticides) shall have liner of composite barrier of 1.5 mm thick high density polyethylene (HDPE) geo-membrane or geo-synthetic liners or equivalent, overlying 90 cm of soil (clay or amended soil) having permeability coefficient not greater than 1×10^{-7} cm/sec. The highest level of water table shall be at least two meter below the base of clay or amended soil barrier layer provided at the bottom of landfills.

(c) Provisions for management of leachates including its collection and treatment shall be made. The treated leachate shall be recycled or utilized as permitted, otherwise shall be released into the sewerage line, after meeting the standards specified in Schedule II. In no case, leachate shall be released into open environment.

(d) Arrangement shall be made to prevent leachate run-off from SLF area entering any drain, stream, river, lake or pond. In case of mixing of runoff water with leachate or solid waste, the entire mixed water shall be treated by the SWPTDF management.

6. The SWPTDF shall comply with the provisions of Rule 25 of SWM Rules, regarding immediate reporting of accidents at solid waste processing or treatment or disposal facility or landfill site to the local body and MPPCB in Form -VI and the local body shall review and issue instructions if any, to the incharge of facility.

7. The SWPTDF shall comply with the provisions of Rule 24 for submission of annual report in Form-III to the local body every

Consent No: AWS-60501

8. The management of SWPTDF shall take all necessary steps to strictly comply with the duties mentioned in Rule 19 regarding setting up of solid waste processing and treatment facility in accordance to the technical guidelines issued by CPCB in this regard from time to time and the manual on Solid Waste Management prepared by the Ministry of Urban Development.

9. The Operator of the facility shall ensure safe and environmentally sound operations of the solid waste processing and treatment facilities as per the above guidelines/manual.

10. The Ambient Air Quality at the land fill site and the vicinity shall be regularly monitored and shall meet the Standards prescribed in air consent issued under Air (Prevention & Control of Pollution) Act, 1981.

11. The SWPTDF shall take all preventive and other control measures to avoid odour nuisance for general public insurrounding areas during management of the MSW.

12. The ground water quality within 50 meter of periphery of landfill site shall be periodically monitored to ensure that the ground water is not contaminated beyond acceptable limit. Such monitoring shall be carried out to cover different seasons in a year that is summer, monsoon and post monsoon period.

13. The SWPTDF shall constitute an Environmental Management Cell headed by the Senior Executive to keep the record and carry out the works related compliance of provisions of the SWM Rules, Preferably the work should be supervised by a qualified and experienced Environmental Engineer who understand the technicality of the subject.

14. Afforestation, roadside plantation, plantations on suitable vacant land, plantation on barren land shall be carried out for generation improvement of the environmental and a buffer zone of suitable width shall be developed in consultation with Local body and SPCB as per site conditions.

15. The SWPTDF shall carry out the public awareness programs throughout the year under intimation to MPPCB amongst the citizens in vicinity for proper management of Solid Waste.

16. The facility operator, any stake holders who violates or fails to comply with the provisions of Solid Waste Management Rules - 2016 shall be liable for penal action in accordance with Section - 15 of the Environment (Protection) Act, 1986 and shall also be liable to pay environmental compensation in terms of Sections 15 & 17 of the National Green Tribunal Act, 2010.

17. The management of SWPTDF shall comply all the conditions stipulated in consent and Authorization issued under Water Act 1974, Air Act 1981.

18. The management of SWPTDF shall install, operate & maintain Outdoor HD Industrial grade IP (Internet Protocol) Cameras with pan-Tilt-Zoom (PTZ) feature, minimum focal length 30X with night vision facility and temper proof mechanism at suitable locations to display all activities of processing facility, emission sources and effluent discharge point and connect the same with Environment Surveillance Centre, MP Pollution control board Bhopal for remote surveillance.

19. The operator of the facility shall be responsible for the safe and environmentally sound operations of the facility (SWPTDF) as per the guidelines issued by CPCB from time to time and the manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.

20. The Board reserves the rights to amend/cancel any of the terms and conditions and or revoke the authorization as and when deemed necessary.

21. Municipal solid waste shall not be burnt at disposal site.

22. The waste needs to be dumped by earmarking the cells in the dumpsite instead of indiscriminate dumping and the older cells need to be covered as per guidelines of CPCB/Manual of urban development department to prevent burning.

23. Options should be explored to separate the inert material from the older digested zones on the landfill (which may have been degraded to a large extent by now) and then use the separated inert material/soil for covering of the cells/fresh material. It will make space for the fresh incoming waste also.

24. All the construction agencies like PWD, NHAI, DMRC, MCD etc. may be contacted for utilizing the inert material from the dumpsite in their construction as filters etc.

25. Standard operating plan including Fire Prevention Plan should be framed to avoid instances of fire at site. Firetenders may be permanently stationed at landfill site.

26. Safety and health issues of the people at landfill site must be properly monitored and all safety equipment and PPEs shall be made available.

27. A public address system should be provided at landfill site to make announcement to prevent illegal/unauthorized entry to the landfill site.

28. Facility shall ensure to segregate inert, C&D Waste, E-Waste, Bio Medical Waste, Hazardous Waste if any at source/ collection point and transported/ disposed off in accordance with the relevant rules notified by Govt. of India.

29 .Operator of the facility shall display on their websites the data in relation to the functioning of the plant and its adherence to the prescribed parameters. This data shall be placed in the public domain and any person would be entitled to approach the authority if the plant is not operating as per specified parameters.

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30. The RDF, Plastic Granules and Lumps made by processing of the Solid Waste shall be sold/disposed to the genuine end users and a record of the same shall be maintained.

31. The inert waste remaining after the processing of the Solid Waste shall be disposed in the land fill being operated by the Local body i.e. Indore Municipal Corporation or any operator entrusted for the purpose by the local body, and the record for the same shall be provided and shall be made available to the authorized officers of the MPPCB.

GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

<i>Type of waste</i>	<i>Quantity</i>	<i>Disposal</i>
<i>Scrap/ Plastic packing material wood, card board, gunny bags etc</i>	<i>To Be inventorise and inform to the Board</i>	<i>Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.</i>

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,

e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional.

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

11. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.

(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.

(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

Consent No:AWS-60301

12. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry. 42 36

13. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

14. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

15. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis

16. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

Additional condition:-

- (1) SWPTDF shall comply with the direction/guidelines issued time to time by MoEF&CC, CPCB, MPPCB and various courts/NGT.
- (2) SWPTDF shall maintain details of MSW received and disposed in record register and report monthly to Board online.
- (3) SWPTDF shall maintain ETP & STP properly alongwith the logbook of ETP/STP operation.
- (4) SWPTDF shall obtain CGWA NOC for ground water extraction and submit to the Board.
- (5) SWPTDF shall install digital water meter at ground water sources and provide its web connectivity to Board server.
- (6) SWPTDF shall use segregated waste and RDF to comply with the provisions of SWM Rules, 2016.
- (7) PP shall constructed new scientific landfill site for disposal of fly Ash and bottom ash and time bound action plan shall be submitted within 01 month as per per proposal submitted on 25/04/2024.

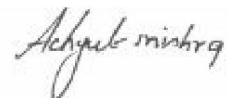
Advisory Conditions

1. The Facility shall obtain NOC from Central Ground Water Board for extraction of ground water.
2. The HCF shall install separate Digital Water meter with digital flow recording facilities for different Water sources and provide its connectivity with server of Environment Surveillance Centre, M P Pollution Control Board Bhopal for remote surveillance.
3. The HCF shall provide Rain water harvesting system for ground water conservation and recycle treated waste water in plantation and flushing.
4. Potable drinking water shall be used for drinking purposes only.
5. Appropriate legal action shall be initiated in case of violation of above mentioned conditions.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB



ACHYUT ANAND MISHRA
Member Secretary



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 5EG6B8HKUR

Consent No:AWS-60301



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, BHOPAL- 462 016

(0755) 2464428, 2466191 Fax: (0755) 2463742 e-mail: mppcb@rediffmail.com

No. 8092 /MSW/MPPCB/2011
To,

Date: 19-9-11

**The Commissioner
Municipal Corporation,
JABALPUR (M.P.)**

Sub : Grant of authorisation u/s 6 (3) of **Municipal Solid Waste (Management & Handling) Rules, 2000.**

- Ref : 1. Your application No. 558/PIU/Uday/2011, dated: 07/05/11 and subsequent correspondence ending with letter dated: 26/08/11.
2. Environmental Clearance issued by SEIAA, GoI, MoEF Bhopal vide letter No. 48/EPCO-SEIAA/11, dated: 13/04/11.
3. Technical Presentation by project proponent on dated: 26/05/11.


The M. P. Pollution Control Board, Bhopal after examining the proposal hereby provisionally authorizes Municipal Corporation, Jabalpur, having their Administrative Office at Jabalpur to set up and operate waste processing and waste disposal facility for process 300 TPD MSW at village: Kothonda (Revenue khasra no. 357, 358, 359, 360, 366, 367, 368, 369, 370, 375, 376, 377, 378 & 379, Patwari Halka No. 26, having total area : 50.30 hac.) on the terms and conditions (including the standards to comply) attached to this authorization letter for the following operating capacity :-

a)	Sanitary Landfill (Mechanical Composting)		>	300 TPD
b)	Compost Plant			(Three hundred tonnes per day)
c)	Landfill Area	-		30.77 hac.

1. The validity of this authorization is till 30/06/2012. After the validity, renewal of authorization is to be sought.
2. Any violation of the provision of the Municipal Solid Waste (Management & Handling) Rules, 2000 will attract the penal provision of the Environment (Protection) Act, 1986 [29 of 1986]

Note :

- i) *This provisional authorization is granted to the Municipal Corporation, Jabalpur without prejudice to the fact that the Municipal Corporation have not violated the provisions of MSW Rules, 2000 in the past or any criminal proceedings pending against the Municipal Corporation in any of the Court of Law. This authorization in no way be taken as a measure of proof that Municipal Corporation has not violated the provisions of MSW Rules at any time in the past. Hence, whatsoever may be the legal status of the past shall remain as such or decision of the Hon'ble Court shall be the binding on the Municipal Corporation and this Board.*


Municipal Corporation

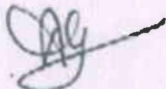
MADHYA PRADESH POLLUTION CONTROL BOARD 38

Paryawaran Parisar, E-5, Arera Colony, BHOPAL 462 016

(0755) 2464428, 2466191 Fax: (0755) 2463742 e-mail: mppcb@rediffmail.com

- ii) *This provisional authorization is granted subject to the condition that the Municipal Corporation shall submit the detailed project reports with time bound action plan in accordance with the provisions of the MSW Rules within 03 months from the date of issue of this authorization order for installation of Processing Plant and Landfill site at village: Kothotha, falling which this authorization shall be canceled without further correspondence to the Municipal Corporation.*

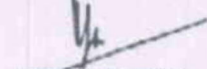
Please attach this letter with the authorisation.



(A. K. Jain)

Executive Engineer

For & on behalf of
M. P. Pollution Control Board



(R.K. JAIN)

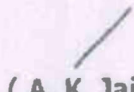
Member Secretary

dated:

Endt.No. /MSW/MPPCB/2011


Copy to :

1. Principal Secretary, Govt. of M. P., Urban Administration & Development Deptt., Bhopal for information.
2. Collector, Distt. Jabalpur for information and compliance of rule - 5 (II) of MSW Rules, 2000.
3. Regional Officer, M. P. Pollution Control Board, Jabalpur for information and necessary action in accordance with the Rules 6 & 8 of the MSW Rule. Necessary monitoring and periodic Inspections for compliance of authorisation conditions shall be carried out under reporting of the same to the Head Office with recommendations of action.
4. Monitoring Section, M. P. Pollution Control Board, Bhopal for information.
5. Asstt. Legal Officer, M. P. Pollution Control Board, Bhopal for information and necessary legal guidance/advice.



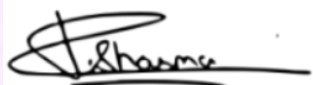
(A. K. Jain)

Executive Engineer



(R.K. JAIN)

Member Secretary



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M.P. POLLUTION CONTROL BOARD 39

Plot No. :455,456,, Vijaynagar, Jabalpur (M.P.)

AIR QUALITY MONITORING REPORT

1. Name of Industry : M/S Jabalpur MSW Pvt. Ltd. M.P.

2. Date of monitoring:- 09/09/2024

ANNEXURE R/2 - 4

3. Date of Analysis :- 10/09/2024

4. Monitored by :- Amiya Ekka (JS), S.P.Pandey (Sampler)

5. Reference :-

Analysis No. 6/924

Bill No.

A - STACK EMISSION

Sr.No.	Monitoring Point	Unit	CHARACTERISTICS			
			PM	SO ₂	NO _x	Remark
1.	Stack Attached with boiler	mg/Nm ³	48.38	-	-	-

COMMENTS :-

B - AMBIENT AIR MONITORING

Sr.No.	Monitoring Point	Duration & Time	Unit	CHARACTERISTICS			
				RSPM	SO ₂	NO _x	Remark
1.	Near Main Gate	240Min.	µg / m ³	92.00	16	34	

COMMENTS :

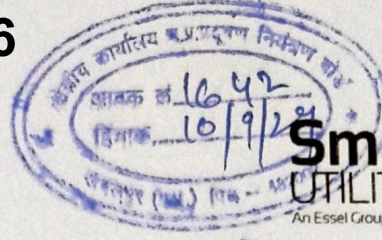
- C - REMARKS:-**
- Shows that the parameter exceeds the prescribed limit.
 - Clear Weather** was prevailing during monitoring.

Amiya Ekka
Chemist

S.P. Pandey
Incharge
M.P. Pollution Control Board Jabalpur

S.P. Pandey

//TRUE COPY//



**Smart
UTILITIES**
An Essel Group Enterprise

**Solid Waste
Management**

Date: 10.09.2024

प्रति,

क्षेत्रीय अधिकारी,
म०प्र० प्रदूषण नियंत्रण बोर्ड,
जबलपुर (म०प्र०)

विषय :-

वेस्ट-टू-एनर्जी प्लान्ट कठौदा जबलपुर से निकलने वाले बॉटम ऐश फलाईऐश तथा लेगेसी वेस्ट की जानकारी बाबत।

संदर्भ :-

निरीक्षण दिनांक 06/09/2024 के दौरान की गई चर्चा में चाही गई जानकारी बाबत।

उपरोक्त विषयांतर्गत लेख है, कि वेस्ट-टू-एनर्जी प्लान्ट कठौदा जबलपुर से निकलने वाले बॉटम ऐश फलाईऐश तथा लेगेसी वेस्ट की जानकारी निम्नानुसार है :-

1. वेस्ट-टू-एनर्जी प्लान्ट में स्थित लेगेसी वेस्ट (प्लान्ट स्थापित होने से पूर्व नगर निगम जबलपुर की लेण्डफिल साईड में एकत्रित कचरा) की मात्रा लगभग-95000 मीट्रिक टन।
2. बॉयलर बॉटम ऐश की मात्रा लगभग - 10000 मीट्रिक टन।
3. बॉयलर फलाई ऐश की मात्रा लगभग - 100 मीट्रिक टन।

बॉयलर से निकलने वाली फलाई ऐश का निस्तारण फलाई ऐश ब्रिक्स मैन्युफैक्चरिंग, सड़क निर्माण तथा लो-लाईग एरिया में भण्डारण के माध्यम से अनवरत रूप से किया जा रहा है।

अतः आपके द्वारा चाही गई जानकारी सादर प्रेषित है।

भवदीय

for ~~रवि~~ सिंह

प्लान्ट इंचार्ज-वेस्ट टू एनर्जी प्लान्ट
कठौदा जबलपुर



[Signature]

//TRUE COPY//

श्री पदके
A
10/09/24

Jabalpur MSW Private Limited

Khasara No 375, 376 & 379, Village : Kathonda, District : Jabalpur, Police Station , Marhotal
Post Office : Vijay Nagar PIN : 482002

**Essel
infra**

Regd. Off. : Essel House , B-10, Lawrence Road, Industrial Area, New Delhi 110035
CIN - U90001DL2013PTC247509



ANNEXURE R/2 - 6

MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

41 SPEED POST
o/c

No. 2488 /ROPCB/2023

Jabalpur, Date: 22/12/2023

To,

The Commissioner
Nagar Palik Nigam Jabalpur
Dist- Jabalpur

Sub- Execution of the Direction passed by Hon'ble National Green Tribunal imposing Environmental Compensation for the period 01/07/2021 to 31/10/2023 for violating the provision of Solid Waste Management Rules 2023

Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016"

2-Head Office Letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021

3-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023

4-Hon'ble NGT Case No. 71/2023 order dated 31/10/2023

5-This office letter No. 2327 Dated 24/11/2023

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Nigam Jabalpur and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Narmada River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.

WHEREAS as per the order on dated 31/10/2023 in case no 71/2023 (Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & others) Hon'ble NGT, Zonal Bench Bhopal has issued instruction to respective Regional officer to assess environment compensation wrt discharge of untreated sewage in Narmada River in Jabalpur Twon.



WHEREAS in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016" and other environment issues. Hon'ble National Green Tribunal Principal Bench. New Delhi has directed on 17/01/2020 & 25/02/2020 that:-

- 1- After 31/03/2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01/04/2020 till compliance.
- 2- Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.
- 3- Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
- 4- Commencement of settling up to STPs by 31/03/2021- compensation in payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
- 5- Interims measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31/03/2020. Compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2020)

WHEREAS State PCB has been directed by NGT vide order dated 28/02/2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"

WHEREAS there is no change in ground reality as observed during inspection done by our officer's time to time in past.



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MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

WHEREAS Hon'ble NGT has issued order dated 08/12/2023 "The state Pollution Control Board is directed to assess the Environmental compensation district wise and to proceed further in accordance with rules"

WHEREAS as per report of the site inspection dated 03/02/2022 & 07/11/2023 carried by the MPPCB you have not complied with the tasks and timelines given by Hon'ble NGT therefore you are liable to pay environmental compensation in the period 01/07/2021 to 31/10/2023 as per table given below: -

ULB Name	District	Rules 22 of SWM Rules 2016		Legacy waste disposal compensation in Rs.	Bioremediation of Drains		Commencement of STP installation		Total Rs. In lakh
		S. No of non-compliance	Compensation (Rs. In Lakh)		No of Drain	Compensation in Rs.	No of STPs	Compensation (Rs. In Lakh)	
Jabalpur	Jabalpur	2,4,10	N.A	280	03	NA	03	840	1120

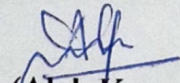
WHEREAS, till date no reply of above referred notice dated 24/11/2023 has been received from you end.

You are, hereby directed to pay Environment Compensation of Rs. 1120 lakhs, of above direction. The amount shall be deposited in the following account -:

Bank and Branch	Punjab national Bank
Account No.	6310001200000043
Beneficiary Name	Member Secretary
IFSC Code	PUNB0631000

AND in case of failure, action is liable to be initiated against you under relevant Acts/Provisions.

For and on behalf of MPPCB

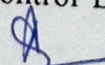

(Alok Kumar Jain)
Regional Officer

Jabalpur, Date: 12/11/23

Endt.No.:- 2489 /HOPCB/2023

Copy to:-

- 1- Member Secretary, M.P. Pollution Control Board Bhopal for information.
- 2- The District Collector, Jabalpur for information and necessary action.
- 3- Director (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.


(Alok Kumar Jain)
Regional Officer


//TRUE COPY//

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH AT NEW DELHI
OA No. 819/2024 (PB)**


IN THE MATTER OF:

In re News Item titled "जबलपुर कठौदा प्लांट में कचरा जलने के बाद दूर- दूर तक फैल रहे धूल के कण" appearing in Bhaskar hindi.com dated 01.07.2024

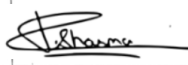

I Alok Jain named below do hereby appoint, engage, and authorize advocate(s) named below to appear, act and plead as aforesaid case proceedings which shall include application for restoration, setting aside of ex-parte orders, corrections, modifications, review and recall of orders passed in these proceedings, in this court or any other court in which the same may be tried/ heard/proceeded and also in appellate. Revisional and executing court in respect of proceedings arising from this case/ proceedings as per agreed terms and conditions and authorize him/ them to sign and file pleadings, appeals, cross objections, applications, affidavit or other documents as may be deemed necessary for the proper prosecution/ defence of the case in all its stages and also agree to ratify and confirm act done by him/ them as if done by me.

In witness whereof i/we do hereunto set my/our hand to the presents, the contents of which have been duly understood by me at Bhopal on 2 September 2024.

PARTICULARS OF EACH PARTY EXECUTING VAKALATNAMA

Name & Fathers Name	Registered Address	E-Mail Add & Telephone	Status in case	Signature
Alok Jain, S/o Shri G.C. Jain Regional Officer, MPPCB Regional Office Jabalpur, and Officer-in-Charge, Age: 60 Years, office at	05, Vijay Nagar, Jabalpur Madhya Pradesh, 4820002	legalcell.pcb@mp.gov.in 9425134338	Officer-in-Charge/ Respondent No. 2	 Regional Officer M.P. Pollution Control Board Jabalpur (M.P.)

Accepted

Name & Enrollment. No.	Address/E-Mail Add.	Telephone	Full Signature
RAGHAV SHARMA D/2841/2018	Basement, B5-202, Safdarjung Enclave, New Delhi - 110029 raghav@srcolegal.in	8527066461	
JASKIRAT PAL SINGH D/3053/2021	Basement, B5-202, Safdarjung Enclave, New Delhi - 110029 jaskirat@srcolegal.in	9811667800	
PRANJAL PANDEY MP 2881-2021	advocatepranjalpandey@gmail.com	9340657120	